

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd and Bharti Airtel Ltd Petitioner

Order under Section 230-232

Order delivered on 09.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar & Mr. Pradyumna Sharma, Mr. Tanmay Sharma, Ms. Pallavi Rao & Mr. Gyanendra Kumar, Advocates
For the Respondent: Mr. Kamal Kant Jha, Senior Panel Counsel & Mr. Siddharth Jha and Mr. Prabhakar Thakur, Advs. for DOT
Mr. Deepak Anand, Mr. Aayushmaan V., Advs. for Income tax

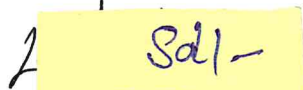
ORDER

CA-827(PB)/2019:-

Mr. Puri, learned senior counsel for the applicant states that the present application has become infructuous in view of the order passed in CA No. 1007(PB)/2019 on 30.05.2019.

In view of the above, the application is dismissed as infructuous.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)